

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.536/11

Friday this the 22<sup>nd</sup> day of February 2013

**C O R A M :**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

M.Murugan,  
S/o.Maniyan,  
Retired Cabin Master/Block Operator,  
Southern Railway, Salem.  
Residing at Saravana Bhavan,  
Kalpathy P.O., Palakkad – 3.

...Applicant

(By Advocate Mr.T.A.Rajan)

**V e r s u s**

1. Union of India,  
represented by the General Manager,  
Southern Railway, Chennai – 3.
2. The Divisional Personnel Officer,  
Southern Railway, Salem – 5. ...Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been heard on 22<sup>nd</sup> February 2013 this Tribunal on the same day delivered the following :-

**O R D E R**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant is a retired railway employee. His grievance is that he has not been given the award/reward for his accident free record of service. The representation submitted by him in this regard has also not been considered by the 2<sup>nd</sup> respondent.

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2. The respondents in their reply statement submitted that since applicant's length of service for the purpose of safety award is above 7 years and below 15 years, he was entitled for 30 days pay and the same has already been given to him.

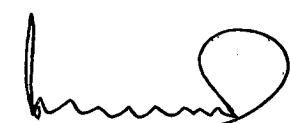
3. We have heard the counsel for the parties. It is seen that the only grievance of the applicant is that even though he has been paid the amount, the award/reward is not given to him so far. In view of the above position, we allow this O.A with a direction to the respondents to issue award/reward to the applicant without any further delay, but in any case, within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 22<sup>nd</sup> day of February 2013)



K.NOORJEHAN  
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN  
JUDICIAL MEMBER